GOVERNMENT OF INDIA MINISTRY OF PORTS, SHIPPING AND WATERWAYS

RAJYA SABHA UNSTARRED QUESTION NO. 1915 ANSWERED ON 16.12.2025

IMPLEMENTATION OF BILLS OF LADING ACT, 2025 IN PORTS OF ANDHRA PRADESH

1915. SHRI MEDA RAGHUNADHA REDDY:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether the provisions of the Bills of Lading Act, 2025 will be operationalised at all major and minor ports in the State of Andhra Pradesh;
- (b) if so, whether training or capacity-building modules are planned for port officials and exporters; and
- (c) the expected impact on trade logistics in Visakhapatnam and Kakinada ports?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL)

(a) to (c) The Bills of Lading Act, 2025 has come into force with effect from 10.09.2025 which is applicable to all ports. The Act has simplified language of the provisions, enhancing clarity, promoting ease of understanding and enables smoother enforcement for improved logistics in all Ports including Vishakhapatnam & Kakinada.
